## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT RAJYA SABHA UNSTARRED QUESTION NO. 3310

## TO BE ANSWERED ON THURSDAY 31<sup>ST</sup> MARCH 2022

## Legalities of Aadhaar and Voter ID linkage

3310. Shri Shaktisinh Gohil:

Shri Rajmani Patel:

Shri Syed Nasir Hussain:

Smt. Phulo Devi Netam:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether third parties and Government authorities would have access to the link between the Aadhaar and the Voter ID;
- (b) if so, the list of entities with such access;
- (c) whether there are protocols to determine the approval or rejection of access to this database;
- (d) the manner in which using Aadhaar as a legitimate means to authenticate citizenship, passes the test of proportionality in the Puttaswamy Judgement;
- (e) whether Government has formulated a protocol to authenticate citizenship using Aadhaar; and
- (f) if so, the details thereof and if not, the reasons therefor?

## ANSWER MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU)

- (a) to (c): No Sir, no such link will be created. Hence, questiondoes not arise
- (d) to (f): Aadhaar is not the proof of citizenship. Hence, question does not arise.

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